

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

FIR No. 57/20
U/s 420/467/468/471/34 IPC
P.S. Civil Lines
State Vs. Ridhi Kumar

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Ridhi Kumar for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. N. Hari Haran, Ld. Sr. Counsel alongwith Sh. S.S.
Panwar, Ld. counsel for the applicant.
Sh. Digvijay Singh, Ld. Counsel for complainant alongwith complainant.
Sh. Harish Mann, Ld. Counsel for subsequent purchaser Meenakshi Dabla. He files V/N.
SI Deepak also present on behalf of IO/Inspector Rupesh Khatri.

ORDER ON ANTICIPATORY BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the anticipatory bail application filed on behalf of the applicant/accused.

Arguments heard *in extenso*, the gist whereof is discussed hereunder.

2. Ld. Counsel for applicant /accused submitted that custodial interrogation of the accused is not required as the evidences to be collected are documentary in nature. It was vehemently contended that accused has not committed any forgery and was oblivious of the factum of her brother and mother selling the property. It was submitted that accused has not received any benefit from the transaction, and thus she is not a beneficiary. It was submitted that perusal of the FIR would reveal that there are no categorical averments alleging commission of the offences qua the accused Ridhi Kumar, and the grouse is only against other petitioners. It was submitted that accused was not a party to the execution of the sale deed between her brother and complainant Mukesh Lamba. It was thus submitted that accused ought to be granted anticipatory bail as accused is always ready and willing to join the investigation.
3. *Per contra*, Ld Addl. PP for the State alongwith the IO, assisted by Ld. Counsel for complainant vehemently opposed the present anticipatory bail application as per law. It was submitted that accused has a previous involvement in a similar kind of offence namely FIR No. 166/21, P.S. Roop Nagar. It was submitted that custodial interrogation of the accused is required in as much as the IO has not been able to investigate the matter thoroughly. It

was submitted that property bearing shop no. 4 was already mortgaged with IDBI Bank, and the mortgage was subsisting in 2018, when lease agreement was signed between the complainant Mukesh Lamba and Kotak Mahindra Bank where in accused Ridhi Kumar was a confirming party. It was thus submitted that even though accused had conferred transfer rights to Raghav Kalra vide GPA, she was aware of all the transactions that subsequently took place and thus she ought not to be granted anticipatory bail.

4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that that in the year 2015, he and his wife intended to purchase a commercial property for investment/Rental purposed in the vicinity of their residence and as such through some common acquaintance came in contact with Mrs.Renu Kalra & her son Mr.Raghav Kalra. That both them came to his residence at Civil Lines and informed that her daughter/Sister Ms. Ridhi Kalra(present applicant) was the absolute owner and in lawful possession of commercial property admeasuring 9.3 sq. Mtrs. bearing Shop No. 04 on the ground floor of 16-UB, Bunglow Road, Jawahar Nagar Kamla Nagar, Dehli-110007.They further informed that Mr.Sunil Kalra h/o Renu Kalra was the absolute owner and in lawful possession of Commercial property, admeasuring 9.3 Sq. Mtrs bearing shop number 06 on the ground floor of 16-UB,

Bungalow Road, Jawahar Nagar, Kamla Nagar, Delhi -110007.Both the said shops had been rented out to the respective tenants namely Kotak Mahindra Bank ATM and Chowringee Enterprises. That they further informed us that Ms.Ridhi Kalra & Mr.Sunil Kalra had executed a duly registered GPA dated 06.10.2015 and 14.10.2015 in favour of the brother/son Mr.Raghav Kalra thereby authorizing him to execute & enter into all sorts of agreements to sale, execute sale deed, accept consideration of the sale proceeds on behalf of his married sister and father due to the reason that his father was bed ridden and the sister could not leave her matrimonial house. That they further informed the said two shops of the commercial property was free from all sorts of encumbrances and they will not and they had never entered into any kind of sale agreement with any third party pertaining to the above stated Commercial property. That during the course of meeting at his residence at 3 Raj Narain Marg, Civil Lines, they further informed us that they intended to sale Shop No.04 and 06 on the ground floor for a valid consideration as they were facing some financial crunch and were in need of urgent funds. That Subsequently, Mrs.Renu Kalra & Mr.Raghav Kalra came to their residence where they had a personal meeting and they again extended the assurance that the said property was free from all sort of encumbrances without any lien and more over they will not and had never entered into any sort of sale agreement with any

third party. In order to gain confidence they showed us the photocopies of the title deeds which stood on name of Ms.Ridhi Kalra & Mr.Sunil Kalra. They further assured that they could yield good rental income in case they purchased the said two shops. That believing their assurances/representations to be true they i.e. he and his wife Mrs.Santosh Lamba gave their inclination to purchase the said two shops i.e. Shop No. 04 and 06 on the ground floor for a valid consideration of Rs. 13,50,000/- (Thirteen lacs fifty thousand) and Rs.10,10,000/-(Ten lacs ten thousand)respectively. Mr.Raghav Kalra and his mother(both the applicants) came to their Residence in Civil Lines where he entrusted them with two cheques bearing No. 230101 & 230102 total amounting to Rupees 13,50,000/- drawn on State Bank of India, Hissar, Haryana towards the valid consideration of shop No. 4 and two cheques bearing No. 888585 amounting to Rupees 5,00,000/- drawn on PNB, Civil Lines and cheque No. 311847 amounting to Rupees 5,00,000/- drawn on State Bank of India, Civil Lines and Rs. 10,000/- in cash towards the valid consideration of Shop No. 06. The said cheques were duly credited in the respected account of the account holders. That on 16.10.2015 Mr. Raghav Kalra being registered GPA holder of his father executed a registered sale deed in favour of his wife Mrs. Santosh Lamba pertaining to shop No. 06 and on 9th October 2015, Mr.Raghav Kalra registered GPA holder of his sister

Ms.Ridhi Kalra executed a registered sale deed in his favour pertaining to shop No. 04 in 16-UB, Bunglow Road, Jawahar Nagar, Kamla Nagar, Delhi -110007. Subsequent thereto they took the possession of the already rented out two shops namely Kotak Mahindra Bank ATM and Chowringee Enterprises. That the mutation of the said two shops stands mutated on their respective names and they have been paying the required commercial/house Tax every year. It is also apposite to mention that he and his wife are income tax assessee and have been diligently paying the income tax on our rental income received from the said two shops in our respective accounts on regular basis after deduction of TDS. That on 09.03.2016 the shop No. 06 belonging to his wife was afresh leased out to the erstwhile tenant Mr.Harbir Singh c/o Chowringhee enterprises for a period of two years and subsequently after the expiry of two years a fresh lease agreement Dated 25.05.2018 was executed and duly registered in the sub registrar office. That on 19.02.2016 he afresh leased out shop No. 04 to erstwhile Kotak Mahindra Bank Ltd. vide registered lease agreement duly registered in the sub registrar office, Delhi. Ms.Ridhi Kalra and Mr. Raghav Kalra were the confirming party in the said lease agreement. That recently, he received a call from his tenants Kotak Mahindra Bank Ltd. who informed him that they had a visitor in their bank and that person represented himself to be the owner of shop No. 04 in 16-UB, Bunglow Road, Jawahar

Nagar, Kamla Nagar, Delhi-110007, which is contrary to the factual matrix. It is pertinent to mention that the said visitor showed purportedly registered sale deed in his favour and requested the bank officers to transfer the rental income in his account. That Mr.Harbir Singh tenant of shop No. 6 belonging to my wife also informed him that one person had contacted him and showed purportedly registered sale deed in his/her favour and wanted the monthly rental income to be transferred in his/her account. It is pertinent to mention that neither he nor his wife have entered into any sale transaction with any person qua the above stated two shops. However he has grave apprehension that some unscrupulous elements in active connivance and criminal conspiracy with each other have prepared certain forged documents for the purpose of cheating and have also used the said forged documents knowingly well that they are not genuine. That when he confronted Mr. Raghav Kalra and Mrs.Renu Kalra regarding the fact that certain unknown persons claimed themselves to be the owner of two shops belonging to him and his wife, they admitted their guilt of executing different sale deeds(forged) in favour of some third party and accepting the consideration amount from them pertaining to the shops belonging to him and his wife albeit the said two shops are duly registered on their respective names and they have never sold them or executed any documents towards the sale of the said two

shops. They instead of tendering apologies threatened me for dire consequences in case he reported the matter before any authority. That it has been revealed through some reliable sources that above stated persons in furtherance of their common intentions, in active connivance and criminal conspiracy with some unknown persons and also in connivance with officials of sub-registrar-I office entered into an agreement to sale, prepared forged documents for cheating, used the forged documents as genuine with some third party qua the said two shops and despite having sufficient knowledge that he and his wife were the actual owners and in lawful possession of the said two shops, the above stated known and unknown persons sold the said two shops i.e. Shop No. 04 to Niharika Jain & Harsh Gupta for a consideration of Rs 25,00,000/- and shop No. 06 to Vijender Ahuja, Rajesh Ahuja and Shiv Arora for consideration of Rs.20,00,000/-. It has also been revealed to him that they have also executed an agreement to sale with one lady namely Ms. Meenakshi. That Mr. Raghav Kalra and his mother Renu Kalra very well knew that they had executed registered sale deed in favour of him and his wife, but they have deliberately, intentionally with all ulterior motives in order to deceive and dupe them executed the forged documents, used the forged documents for the purpose of cheating and sold the said two shops belonging to him and his wife. Mr. Raghav Kalra himself executed forged sale deeds in favour of some third party

in which his mother Mrs.Renu Kalra is a witness and had sufficient knowledge that the said shops had been sold to him and his wife. That all the above stated persons in furtherance of their common intention, in active connivance & and criminal conspiracy with each other sold the said two shops belonging to him and wife. Accordingly the instant case has been registered and being investigated.

5. A perusal of record, especially the FIR reveals that categorical allegations have been made qua co-accused Raghav Kalra and Renu Kalra, however FIR is conspicuously silent qua the role of accused Ridhi Kumar. No allegations regarding forgery or of luring the complainant herein have been made qua accused Ridhi Kumar. It has been mentioned in the FIR that it was co-accused Renu Kalra and Raghav Kalra who had informed, and extended assurances to the complainant that the property was free from all sorts of encumbrances. Further, a perusal of the sale deed would reveal that the same has been executed not by the accused, but by her brother/co-accused Raghav Kalra with the complainant. It has also come in the reply of the IO dated 17.08.2021 that the subsequent purchaser of shop no. 4 namely Niharika Gupta and Harsh Gupta have not made any allegations against the applicant /accused Ridhi Kumar. It has also been averred by the IO that during the interim relief period, applicant / accused had joined the investigation. Further, as far as the previous

involvement is concerned, other case pending against her i.e. case FIR No. 166/21, U/s 406/420/467/468/471/120B IPC, P.S. Roop Nagar has been already settled as per the counsel for accused.

6. Under these circumstances, keeping in view the fact that accused has been joining investigation and also taking into account that accused has not been the beneficiary to the above said transactions, this court is of the opinion that the accused Ridhi Kumar be granted anticipatory bail on the following conditions:-
 - i. In the event of arrest, applicant shall be released on anticipatory bail on furnishing a personal bond in the sum of Rs. 1,00,000/- with one surety of the like amount to the satisfaction of the SHO/IO.
 - ii. The applicant is directed not to leave the country without prior permission of the Court.
 - iii. The applicant shall join investigation as and when called for.
 - iv. The applicant is directed to give all her mobile numbers to the Investigating Officer and keep them operational at all times.
 - v. The applicant shall give her address to the IO and if she changes the address she shall intimate the same to the IO.
 - vi. The applicant shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the applicant is trying to contact him / her and trying to put pressure on him/her then the protection granted by this Court shall stand

cancelled.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2281/21

FIR NO. 254/21

U/s 376 IPC

P.S. Burari

State Vs. Saurabh Singh Thakur

22.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District.

Second application u/s 439 Cr.P.C. has been filed on behalf of applicant/accused Saurabh Singh Thakur for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Anurag Sharma, Ld. Counsel for applicant.

Sh. Sandeep Mishra, Ld. Counsel or the complainant.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant is in J/C since 13.08.2021. He further submitted that applicant has been falsely implicated in the present case by the complainant

with ulterior motive to wreak vengeance. Applicant has never made any promise to marry her and physical relations have been established between them with the consent of prosecutrix. He further submitted that applicant has clean antecedents. He further submitted that prosecutrix is a mature girl of 21 years old. He further submitted that charge sheet has already been filed in the present case.

3. Per *contra*, Ld Addl. PP for the State alongwith with the Ld. Counsel for the complainant, vehemently opposed the bail application as per law. It has been submitted that a heinous offence has been committed. It was also submitted that applicant is not having any permanent address in Delhi. It was further submitted that applicant has established physical relations with the complainant on the false pretext of marriage.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that stated that she was looking for a room on rent through OLX in September. She noticed an advertisement on OLX and texted Saurabh Singh Thakur (accused herein). He shared his number and called complainant to see the room. She checked the room but she does not like it. Thereafter, conversation started between the two and both started roaming with each other. She also went in his room. In the meantime accused proposed her. The victim

agreed for the marriage proposal. On 11.10.20 accused again make false promise of marriage and made sexual relations with victim on the pretext of marriage. Thereafter, victim started residing with the accused in his flat. After some time accused stated that he does not like the nature of victim and he is not in the mood of marrying her. The relations were made on the pretext of marriage and when victim insisted for the marriage accused bluntly refused. Thus, the present FIR came to be registered.

5. During the course of arguments it was submitted that there are discrepancies in the statement u/s 164 Cr.P.C. and in the complaint where after FIR was registered, in as much as the date of incident differs. A perusal of the record also reveals that FIR was registered belatedly. During the course of arguments Ld. Counsel for accused had also invited the Court's attention to the messages exchanged between the parties to contend that both of them were in touch with each other. A perusal of record reveals that charge sheet has also been filed in the present case.
6. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the accused in custody any longer. Accordingly, the accused Saurabh Singh Thakur is admitted on bail on furnishing bail bond and surety bond of Rs 10,000/- with one local surety of the like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:-

- i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.
 - ii. He shall not hamper the trial or investigation in any manner.
 - iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.
 - iv. He shall join the investigation/attend trial without default.
 - v. If he shall commit the similar offence again, then the State is at liberty to move an application for cancellation of bail.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of this order be sent alongwith the TCR.
9. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2306/21

FIR No. 223/21

U/s 392/411/34 IPC

P.S. Bara Hindu Rao

State Vs. Mohd. Zubair

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Mohd. Zubair for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.

Sh. Saurabh Tyagi, Ld. Counsel for applicant.

IO/SI Ganga Pal also present.

Let report from Jail Superintendent, Tihar qua drug addiction treatment provided to the applicant be called for NDOH. The Jail Superintendent, Tihar shall also specify whether his treatment is over or not and shall provide specific information i.e. dates of counselling given to him and medications provided to him on NDOH.

Put up on 27.09.2021.

Copy of this order be sent to Jail Superintendent, Tihar.

Order be uploaded on the website of the District Court.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2445/21

FIR No. 735/21

U/s 363 IPC

P.S. Burari

22.09.2021

State Vs. Rahul Kumar

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Rahul for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.

Sh. Manoj Kumar Sharma, Ld. Counsel for applicant.

IO/ASI Ramvir Singh also present.

Ld. Counsel for the applicant submits that both the accused and the complainant have approached the Hon'ble High Court of U.P. for seeking police protection as they have eloped together. Ld. Counsel for applicant submits that Writ Petition No. 38717/2021 in this regard is pending before the Hon'ble High Court of U.P. and is listed for 24.09.2021.

IO has also conceded that as of now only section 363 IPC has been invoked against the applicant. Under these circumstances, interim protection from arrest is hereby granted to the applicant till NDOH.

Put up on 04.10.2021.

Order be uploaded on the website of the District Court.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2436/21

FIR NO. 642/21

U/s 147/148/149/323/336/341/506/34 IPC & 25/27 Arms Act

P.S. Burari

State Vs. Aslam

22.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District.

Second application u/s 439 Cr.P.C. has been filed on behalf of applicant/accused Aslam for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Mohit Rajput, Ld. Counsel for applicant.

IO/ASI Arvind Kumar present through VC.

Report of IO received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant / accused is in J/C since 03.08.2021. It has been submitted that all

recoveries have been affected. It was submitted that co-accused Rahul, Akash and Manoj have already been granted bail. It was also submitted that investigation is complete. Lastly, it was submitted that the accused does not have any previous involvements and thus he ought to be granted bail.

3. Per *contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law.
4. Before advertng to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that on 01.08.2021 at about 6.45 PM he alongwith his family were coming from market, in the meanwhile 3 – 4 boys came and obstructed them. When he asked the reason as to why they were beating them and on raising the alarm they fled away by firing in the air. During the investigation accused persons Rahul, Akash and Aslam were arrested. During the investigation country made pistol and two live cartridges were recovered from the possession of the applicant Aslam and one toy gun was recovered from the possession of the co-accused Rahul. Thus, the present FIR came to be registered.
5. A perusal of record reveals that vide order dated 03.09.2021 the previous bail application of the applicant was dismissed. During the course of arguments it was contended by Ld. Counsel for the accused that there have been change in circumstances namely that

the investigation has been completed and that the co-accused have been granted bail. A perusal of the reply of the IO reveals that investigation of the case has been completed in all respects. Recoveries have been affected. There is nothing on record to demonstrate that accused does not have clean antecedents.

6. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the accused in custody any longer. Accordingly, the accused Aslam is admitted on bail on furnishing bail bond and surety bond of Rs 10,000/- with one surety of the like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:

i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.

ii. He shall not hamper the trial or investigation in any manner.

iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.

iv. He shall join the investigation/attend trial without default.

v. If he shall commit the similar offence again, then the State is at liberty to move an application for cancellation of bail.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.
9. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2432/21

FIR NO. 642/21

PS Burari

U/s 147/148/149/323/336/341/506/34 IPC & 25/27 Arms Act

State vs Parmanand @ Karan

22.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., moved for accused Parmanand @ Karan for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State through

VC.

Sh. Pawan Kripa Shanker Pandey, Ld. Counsel for applicant.

IO ASI Arvind Kumar through VC.

Order on the Bail Application

1. Vide this order, this Court shall adjudicate upon the bail

application under Section 439 Cr.P.C., filed on behalf of the accused/applicant Parmanand @ Karan. Arguments heard *in extenso*, the gist whereof is discussed hereunder.

2. Ld. Counsel for applicant/accused submitted that applicant/accused has been falsely implicated in the present case, and the alleged recovery has been planted by the police official after taking two days PC remand of the accused. Ld. Counsel for accused further submitted co-accused Akash, Rahul and Manoj have already been granted bail. Ld. Counsel further submitted that accused is in J/C since 30.08.2021. Lastly, Ld. Counsel submitted that investigation is complete and as such custodial interrogation is not required, and accordingly he should be enlarged on bail.

3. *Per contra*, Ld Addl. PP for the State and IO have vehemently opposed the bail application as per law. Ld. Additional PP submitted that accused has been previously involved in two similar offences and he submitted that there is every likelihood that accused may commit similar offences again, if enlarged on bail. Therefore, it was submitted that he should not be enlarged on bail.

4. Submissions of both sides heard.

5. Before advertng to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that on 01.08.2021 at about 6.45 PM he alongwith his family were coming from market, in the meanwhile 3- 4 boys came and obstructed them. When he asked the reason as to why they were beating them and on raising the alarm they fled away by firing in the air. During the investigation co-accused Rahul and Akash were arrested at the instance of the complainant. From co-accused Rahul one toy gun and from co-accused Aslam one country made pistol were recovered. They tried to search applicant Karan @ Parmanand and co-accused Manoj but in vain. Later on sections 147/148/149 IPC & 25 Arms Act were also added. Thus, the present FIR came to be registered.

6. Perusal of reply of IO would reveal that investigation is complete in the present matter. However, it is pertinent to note that accused has previously been involved in two similar cases including dacoity and theft. It was also brought to fore that despite being released on bail the application accused herein did not mend his ways, and went on to commit other offences. This recalcitrant conduct of the accused has constrained the Court to disallow the application. Under these circumstances, considering the abovesaid facts, this Court is not inclined to grant bail to the accused Parmanand @ Karan at this juncture, and therefore present

application is hereby dismissed.

7. With these observations, the bail application moved on behalf of accused/applicant stands disposed off.

8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2391/21

FIR NO. 231/2021

U/s 186/353/332/34 IPC

P.S. Gulabi Bagh

State Vs. Rohit Kumar

22.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District.

Second application u/s 438 Cr.P.C. has been filed on behalf of accused Rohit Kumar for grant of anticipatory bail.

At 2 :00 p.m.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Ramesh Kumar, Ld. Counsel for applicant.

Rakesh Tyagi, ACP, Inspector Baljeet Singh, SHO, PS Gulabi Bagh alongwith IO SI Rahul Malik in person.

Reply has been received from IO.

Ld. Counsel for the applicant submitted that

accused/applicant has been falsely implicated in the present case and therefore he ought to be granted anticipatory bail.

Ld. Additional PP for the State has raised the issue of maintainability of the present application. According to him, there is no change in circumstances since dismissal of previous anticipatory bail application, and thus, the present application is not maintainable.

Submissions heard.

During the course of arguments, it was submitted by the State that anticipatory bail application was adjudicated on merit vide order dated 04.09.2021 of this Court. During the course of arguments, it was submitted by the State that accused never joined investigation and remained absconding.

At this juncture, it would be apposite to peruse the following extracts of **G.R. Ananda Babu (Supra)** wherein it was observed as under :

“As a matter of fact, successive anticipatory bail application ought not to be entertained and more so, when the case diary and the status report, clearly indicated that the accused (respondent No.2) is absconding and not co-operating with the investigation. The specious reason of change in circumstances cannot be invoked for successive anticipatory bail applications, once it is rejected by a speaking order and that too by the same Judge.”

Thus, in light of the mandate of the above judgment, this Court concurs with the submissions of Ld. Additional PP for the State that there have been no change in the circumstances since dismissal of the previous anticipatory application. Under these circumstances, the present anticipatory bail application is hereby dismissed.

Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

CNR No. DLCT01-007281-2020
FIR No. 57/20
U/s 420/467/468/471/34 IPC
P.S. Civil Lines
State Vs. Renu Kalra

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant Renu Kalra for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.

Sh. Amit Vohra and Sh. Neeraj Sood, Ld. Counsel for the applicant.

Sh. Digvijay Singh, Ld. Counsel for complainant alongwith complainant.

Sh. Ashutosh Gupta, Ld. Counsel for subsequent purchaser Niharika Jain and Harsh Gupta.

Sh. Harish Mann, Ld. Counsel for subsequent purchaser Meenakshi Dabla. He files V/N.

IO/Inspector Rupesh Khatri also present.

SI Deepak also present on behalf of IO/Inspector Rupesh Khatri.

ORDER ON ANTICIPATORY BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the anticipatory bail application filed on behalf of the applicant/accused. Arguments heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that accused ought to be granted anticipatory bail as the report of the IO clearly states that the accused has joined the investigation five times after registration of the FIR. It was submitted that evidence to be collected are only documentary in nature, and thus custodial interrogation is not required. Ld. Counsel for applicant has placed reliance on judgment titled ***Siddharam Satlingappa Mhetre Vs. State of Maharashtra & Ors., (2011) 1 SCC 694***. It was also submitted that a perusal of the record would reveal that same cheques namely bearing no. 888585 drawn at PNB and cheque bearing no. 311847 drawn at SBI were used for not one, but for two transactions, which shows the malafide of complainant. Lastly, Ld. Counsel for applicant submitted that no purpose would be served in sending the accused behind the bars and the accused is ready and willing to join the investigation.
3. *Per contra*, Ld Addl. PP for the State alongwith the IO, assisted by Ld. Counsel for complainant vehemently opposed the present anticipatory bail application as per law. It was submitted that

accused is a habitual offender. It was submitted that total sum of Rs. 1.7 crore has been duped by the applicant by preparing forged documents from various purchasers and no recovery has been affected till date. It was also submitted that IO has not taken any step qua accused Renu Kalra who is still absconding and neither has any attempt been made to apprehend Subhash Sharma who is also absconding. It was also submitted that subsequent purchaser Meenakshi Dabli has also given an amount of Rs. 1.6 crore to the accused herein, and she also has been cheated. It was also submitted by the IO that even though accused has joined the investigation, however she remained silent regarding preparation of forged documents and has not disclosed about the whereabouts of the cheated money.

4. Before advertng to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that in the year 2015, he and his wife intended to purchase a commercial property for investment/Rental purposed in the vicinity of their residence and as such through some common acquaintance came in contact with Mrs.Renu Kalra(present applicant) & her son Mr.Raghav Kalra. That both of them came to his residence at Civil Lines and informed that her daughter/Sister Ms. Ridhi Kalra was the absolute owner and in lawful possession of commercial property admeasuring 9.3 sq. Mtrs. bearing Shop No. 04 on the

ground floor of 16-UB, Bunglow Road, Jawahar Nagar Kamla Nagar, Dehli-110007. They further informed that Mr. Sunil Kalra h/o Renu Kalra was the absolute owner and in lawful possession of Commercial property, admeasuring 9.3 Sq. Mtrs bearing shop number 06 on the ground floor of 16-UB, Bunglow Road, Jawahar Nagar, Kamla Nagar, Delhi -110007. Both the said shops had been rented out to the respective tenants namely Kotak Mahindra Bank ATM and Chowringee Enterprises. That they further informed us that Ms.Ridhi Kalra & Mr.Sunil Kalra had executed a duly registered GPA dated 06.10.2015 and 14.10.2015 in favour of the brother/son Mr.Raghav Kalra thereby authorizing him to execute & enter into all sorts of agreements to sale, execute sale deed, accept consideration of the sale proceeds on behalf of his married sister and father due to the reason that his father was bed ridden and the sister could not leave her matrimonial house. They further informed that the said two shops of the commercial property was free from all sorts of encumbrances and they will not and they had never entered into any kind of sale agreement with any third party pertaining to the above stated Commercial property.

That during the course of meeting at his residence at 3 Raj Narain Marg, Civil Lines, they further informed us that they intended to sale Shop No.04 and 06 on the ground floor for a valid consideration as they were facing some financial crunch and were in need of urgent funds. That Subsequently, Mrs.Renu Kalra &

Mr.Raghav Kalra came to their residence where they had a personal meeting and they again extended the assurance that the said property was free from all sort of encumbrances without any lien and more over they will not and had never entered into any sort of sale agreement with any third party. In order to gain confidence they showed us the photocopies of the title deeds which stood on name of Ms.Ridhi Kalra & Mr.Sunil Kalra. They further assured that they could yield good rental income in case they purchased the said two shops. That believing their assurances/representations to be true they i.e. he and his wife Mrs.Santosh Lamba gave their inclination to purchase the said two shops i.e. Shop No. 04 and 06 on the ground floor for a valid consideration of Rs. 13,50,000/- (Thirteen lacs fifty thousand) and Rs.10,10,000/-(Ten lacs ten thousand)respectively. Mr.Raghav Kalra and his mother, the present applicant came to their Residence in Civil Lines where he entrusted them with two cheques bearing No. 230101 & 230102 total amounting to Rupees 13,50,000/- drawn on State Bank of India, Hissar, Haryana towards the valid consideration of shop No. 4 and two cheques bearing No. 888585 amounting to Rupees 5,00,000/- drawn on PNB, Civil Lines and cheque No. 311847 amounting to Rupees 5,00,000/- drawn on State Bank of India, Civil Lines and Rs. 10,000/- in cash towards the valid consideration of Shop No. 06. The said cheques were duly credited in the respected account of

the account holders.

That on 16.10.2015 Mr. Raghav Kalra being registered GPA holder of his father executed a registered sale deed in favour of his wife Mrs. Santosh Lamba pertaining to shop No. 06 and on 9th October 2015, Mr. Raghav Kalra registered GPA holder of his sister Ms. Ridhi Kalra executed a registered sale deed in his favour pertaining to shop No. 04 in 16-UB, Bunglow Road, Jawahar Nagar, Kamla Nagar, Delhi -110007. Subsequent thereto they took the possession of the already rented out two shops namely Kotak Mahindra Bank ATM and Chowringee Enterprises. That the mutation of the said two shops stands mutated on their respective names and they have been paying the required commercial/house Tax every year. It is also apposite to mention that he and his wife are income tax assessee and have been diligently paying the income tax on our rental income received from the said two shops in our respective accounts on regular basis after deduction of TDS. That on 09.03.2016 the shop No. 06 belonging to his wife was afresh leased out to the erstwhile tenant Mr. Harbir Singh c/o Chowringhee enterprises for a period of two years and subsequently after the expiry of two years a fresh lease agreement Dated 25.05.2018 was executed and duly registered in the sub registrar office. That on 19.02.2016 he afresh leased out shop No. 04 to erstwhile Kotak Mahindra Bank Ltd. vide registered lease agreement duly registered in the sub registrar office, Delhi.

Ms.Ridhi Kalra and Mr. Raghav Kalra were the confirming party in the said lease agreement. That recently, he received a call from his tenant Kotak Mahindra Bank Ltd. who informed him that they had a visitor in their bank and that person represented himself to be the owner of shop No. 04 in 16-UB, Bungalow Road, Jawahar Nagar, Kamla Nagar, Delhi-110007, which is contrary to the factual matrix. It is pertinent to mention that the said visitor showed purportedly registered sale deed in his favour and requested the bank officers to transfer the rental income in his account. That Mr.Harbir Singh tenant of shop No. 6 belonging to my wife also informed him that one person had contacted him and showed purportedly registered sale deed in his/her favour and wanted the monthly rental income to be transferred in his/her account. It is pertinent to mention that neither he nor his wife have entered into any sale transaction with any person qua the above stated two shops. However he has grave apprehension that some unscrupulous elements in active connivance and criminal conspiracy with each other have prepared certain forged documents for the purpose of cheating and have also used the said forged documents knowingly well that they are not genuine. That when he confronted Mr. Raghav Kalra and Mrs.Renu Kalra regarding the fact that certain unknown persons claimed themselves to be the owner of two shops belonging to him and his wife, they admitted their guilt of executing different sale

deeds(forged) in favour of some third party and accepting the consideration amount from them pertaining to the shops belonging to him and his wife albeit the said two shops are duly registered on their respective names and they have never sold them or executed any documents towards the sale of the said two shops. They instead of tendering apologies threatened me for dire consequences in case he reported the matter before any authority. That it has been revealed through some reliable sources that above stated persons in furtherance of their common intentions, in active connivance and criminal conspiracy with some unknown persons and also in connivance with officials of sub-registrar-I office entered into an agreement to sale, prepared forged documents for cheating, used the forged documents as genuine with some third party qua the said two shops and despite having sufficient knowledge that he and his wife were the actual owners and in lawful possession of the said two shops, the above stated known and unknown persons sold the said two shops i.e. Shop No. 04 to Niharika Jain & Harsh Gupta for a consideration of Rs 25,00,000/- and shop No. 06 to Vijender Ahuja, Rajesh Ahuja and Shiv Arora for consideration of Rs.20,00,000/-. It has also been revealed to him that they have also executed an agreement to sale with one lady namely Ms. Meenakshi. That Mr. Raghav Kalra and his mother Renu Kalra very well knew that they had executed registered sale deed in favour of him and his wife, but they have

deliberately, intentionally with all ulterior motives in order to deceive and dupe them executed the forged documents, used the forged documents for the purpose of cheating and sold the said two shops belonging to him and his wife. Mr. Raghav Kalra himself executed forged sale deeds in favour of some third party in which his mother Mrs.Renu Kalra is a witness and had sufficient knowledge that the said shops had been sold to him and his wife. That all the above stated persons in furtherance of their common intention, in active connivance & and criminal conspiracy with each other sold the said two shops belonging to him and wife. Accordingly the instant case has been registered and being investigated.

5. At this juncture, it would be apposite to peruse the judgment titled ***Sunil Dahiya Vs. State (Govt. of NCT of Delhi), Bail Application No. 1212/2016 dated 18.10.2016*** wherein Hon'ble High Court of Delhi has held as thus:-

"49. The applicant accused appears to be a person with deep pockets. If he could manipulate and dupe more than 1000 investors to invest in his projects, he may as well be able to influence these investors, other witnesses and the evidence to save his own skin. The Applicant herein has been accused of economic offences involving cheating and misappropriation of huge amounts of public funds, and such offences - as observed by the Apex Court, have to be viewed seriously. In Y.S. Jagan Mohan Reddy v. Central Bureau of Investigation, (2013) 7 SCC 439, the Court in Para 34 observed:

"34. Economic offences constitute a class apart and need to be visited with a different approach in the matter of bail. The economic offences having deep rooted conspiracies and involving

huge loss of public funds need to be viewed seriously and considered as grave offences affecting the economy of the country as a whole and thereby posing serious threat to the financial health of the country."

50. Further, in *State of Gujarat vs. Mohanlal Jitamalji Porwal and Anr.*, (1987) 2 SCC 364, the Court in Para 5 observed:

"5. The entire Community is aggrieved if the economic offenders who ruin the economy of the State are not brought to book. A murder may be committed in the heat of moment upon passions being aroused. An economic offence is committed with cool calculation and deliberate design with an eye on personal profit regardless of the consequence to the Community. A disregard for the interest of the Community can be manifested only at the cost of forfeiting the trust and faith of the Community in the system to administer justice in an even handed manner without fear of criticism from the quarters which view white collar crimes with a permissive eye unmindful of the damage done to the national economy and national interest.."

6. Further, the above judgment, which ordains Courts to be circumspect while adjudicating bail applications in cases pertaining to offences against property and offences related to documents, also observed as thus:-

"53. The Supreme Court, in [Neeru Yadav v. State of U.P.](#), (2014) 16 SCC 508 - which was also a case of regular bail under [Section 439](#), observed as follows:

"16. xxx We are not oblivious of the fact that the liberty is a priceless treasure for a human being. It is founded on the bed rock of constitutional right and accentuated further on human rights principle. It is basically a natural right. In fact, some regard it as the grammar of life. No one would like to lose his liberty or barter it for all the wealth of the world. People from centuries have fought for

*liberty, for absence of liberty causes sense of emptiness. The sanctity of liberty is the fulcrum of any civilized society. It is a cardinal value on which the civilisation rests. It cannot be allowed to be paralysed and immobilized. Deprivation of liberty of a person has enormous impact on his mind as well as body. A democratic body polity which is wedded to rule of law, anxiously guards liberty. But, a pregnant and significant one, the liberty of an individual is not absolute. The society by its collective wisdom through process of law can withdraw the liberty that it has sanctioned to an individual when an individual becomes a danger to the collective and to the societal order. Accent on individual liberty cannot be pyramided to that extent which would bring chaos and anarchy to a society. **A society expects responsibility and accountability from the member, and it desires that the citizens should obey the law, respecting it as a cherished social norm. No individual can make an attempt to create a concavity in the stem of social stream. It is impermissible. Therefore, when an individual behaves in a disharmonious manner ushering in disorderly things which the society disapproves, the legal consequences are bound to follow. At that stage, the Court has a duty. It cannot abandon its sacrosanct obligation and pass an order at its own whim or caprice. It has to be guided by the established parameters of law".***

7. A perusal of record reveals that accused has been involved in other cases of cheating i.e. case FIR No. 113/194, P.S. Roop Nagar, FIR No. 344/1996, P.S. D.B.G. Road, FIR No. 141/19, P.S. Paschim Vihar East, FIR No. 112/19, P.S. Prashant Vihar, FIR No. 39/2020, P.S. Safdarjung Enclave and FIR No. 166/21, P.S. Roop Nagar. It was also submitted by the IO that even though accused has joined the investigation, however she remained silent regarding preparation of forged documents and has not disclosed about the whereabouts of the cheated money. It was submitted

that huge sum of Rs. 1.7 crore has been duped by the accused in connivance with others by preparing forged documents and recoveries of the cheated amount has yet not been affected.

8. Regarding non-cooperating of accused in investigation, it would be apposite to peruse the judgment ***Bhadresh Bipin Bhai Sheth Vs. State of Gujarat & Anr., (2016) 1 Supreme Court Cases 152:-***

“The principles for grant of anticipatory bail can be summarised as follows:-

(i).....

(ii).....

(iii) It is imperative for the courts to carefully and with meticulous precision evaluate the facts of the case. The discretion to grant bail must be exercised on the basis of the available material and the facts of the particular case. In cases where the court is of the considered view that the accused has joined the investigation and he is fully cooperating with the investigating agency and is not likely to abscond, in that event, custodial interrogation should be avoided. A great ignominy, humiliation and disgrace is attached to arrest. Arrest leads to many serious consequences not only for the accused but for the entire family and at times for the entire community. Most people do not make any distinction between arrest at a pre-conviction stage or post-conviction stage.....”

9. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the applicant, previous involvements of the accused coupled with the fact that applicant is not cooperating with the investigation, this Court is of the opinion that the

applicant/accused ought not to be granted anticipatory bail. Accordingly, the present anticipatory bail application is hereby dismissed.

10. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stand disposed off.
11. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

Bail Application No.2460/21
FIR No. 463/2020
P.S. Timarpur
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Rahul @ Juddi

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rahul @ Juddi under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Nikhitesh Maurya, Ld. Counsel for applicant/accused.

Let reply of the application be called from IO/SHO for NDOH. It is submitted by Ld. Counsel for applicant/accused that chargesheet in the present case has been filed. In view of this, let TCR be requisitioned for NDOH.

List for arguments on 05.10.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

Bail Application No.2475/21
FIR No. 683/21
P.S. Wazirabad
U/s 308/147/148/149/323 IPC
State Vs. Farooqui

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Farooqui under HPC guidelines for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. S.S.Malik, Ld. Counsel for applicant/accused.

Let reply of the application be called from IO/SHO for NDOH. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

List for arguments on the application on 28.09.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

Bail Application No.2459/21
FIR No. 683/21
P.S. Wazirabad
U/s 308/147/148/149/323 IPC
State Vs. Adresh @ Idrish

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Adresh @ Idrish under HPC guidelines for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. S.S.Malik, Ld. Counsel for applicant/accused.

Let reply of the application be called from IO/SHO for NDOH. Also issue notice to the Jail Superintendent to furnish period of custody, nominal roll as well as Jail Conduct of the applicant/accused on NDOH.

List for arguments on the application on 28.09.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

Bail application No. 2455/2021
FIR No. 328/2019
P.S. Crime Branch
U/s 406/419/420/467/468/471/120B IPC
State Vs. Sajid @ Ashbai Ali

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sajid @ Ashbal Ali under Section 439 Cr.P.C., for grant of Sajid @ Ashbal Ali bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Afsar Ali, Ld. Counsel for applicant/accused.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 01.10.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

Bail Application No.2358/21
FIR No. Not Known
P.S. Timarpur
U/s 498....IPC
State Vs. Vivek Negi

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Vivek Negi under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Inquiry Officer SI Ramesh Singh in person.
Sh. Sachin Kashyap, Ld. Counsel for applicant.
Sh. Pankaj Kumar, Ld. Counsel for complainant.

Reply of the IO filed.

At this juncture, ld. Counsel for the accused submitted that he would be filing relevant judgments for claiming relief in the present matter.

At request, list on 04.10.2021 for arguments.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

Bail Application No.2458/21
FIR No. 409/2021
P.S. Wazirabad
U/s 498A/406/34 IPC
State Vs. Sandeep Mishra

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sandeep Mishra under Section 438 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Rakesh Kumar, Ld. Counsel for applicant.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 27.09.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021

Bail Application No.2456/21
FIR No. Not Known
P.S. Civil Line
U/s Not Known
State Vs. Sumit @ Vikas Kumar

22.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sumit @ Vikas Kumar under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Manish Kumar, Ld. Counsel for applicant.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 27.09.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/22.09.2021